No. 7808 Question Branch

Demarcation of Responsibilities in Government of India

At times, notices of questions tabled by the Members are addressed to Ministers who are not concerned with the subject-matter thereof. This necessitates transfer of questions from one Ministry to another causing avoidable inconvenience to the Members themselves. They may, therefore, address the notices of questions to the Ministers who are responsible for their subject matter. For this purpose, the Members may refer to the link "Demarcation of Responsibilities in Government of India" available on the Lok Sabha Website which is accessible through the following path:

loksabha.nic.in →Business →Questions→Information and Rules→Demarcation of Responsibilities in Government of India

sansad.in/ls →Business →Questions →Information and Rules →Demarcation of Responsibilities in Government of India

It indicates the subjects for which the various Ministers are responsible for answering questions in Lok Sabha.

No. 7809 Question Branch Procedure regarding Questions

Members are informed that the notices of Questions can be given after issuance of summons. In the wake of COVID-19 pandemic and also to achieve the objective of paperless Parliament, the Members are requested to submit the notices of Questions through Member's Portal. However, the printed forms are also available in the Parliamentary Notice Office.

The procedure for Questions is governed by Rules 32 to 54 of the "Rules of Procedure and Conduct of Business in Lok Sabha" and Directions 10 to 18 of the "Directions by the Speaker, Lok Sabha". In particular, attention is invited to the following provisions of Rules/Directions concerning admissibility of notices of Questions:-

Speaker to decide admissibility

43(1). The Speaker shall decide whether a question, or a part thereof, is or is not admissible under these rules and may disallow any question, or a part thereof, when in the opinion of the Speaker, it is an abuse of the right of questioning or is calculated to obstruct or prejudicially affect the procedure of the House or is in contravention of these rules.